

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 18-04-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/914(CHE)/2023**

**PETITION NUMBER : CP(IB)/338(CHE)/2021**

**NAME OF THE APPLICANT : K.Sivalingam (RP) for Kurshid Begum  
(Personal Guarantor)**

**NAME OF THE RESPONDENT(S) : --**

**UNDER SECTION : Sec 60(5)(C) r/w Sec 99 of IBC, 2016**  
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**ORDER**

Ld. Counsel Ms.Vaiduriya for the Financial Creditor. Mr.Sivalingam, IRP is present in person.

In this case, RP has filed the report recommending initiation of Insolvency Resolution Process against the Personal Guarantor.

The report is taken on record subject to all just exceptions.

**IA(IBC)/914(CHE)/2023 is accordingly disposed off.**

Copy of the Report be served on the parties.

RP states that report has been served on the parties.

The Applicant is directed to file the report in the main CP and the Respondent is directed to file the reply in the main CP.

Reply be filed within 2 weeks in the main company petition.

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Rejoinder if any be filed within a week thereafter in the main company petition.

List the main petition for hearing on **13.06.2024**.

**-Sd-**

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

phk

**-Sd-**

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**